

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE TWENTY FIFTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR

WRIT PETITION (P.I.L). NO: 48 OF 2017

Between:

1. Sodi Jogiah, S/o.Gangaiah, aged 36 years, Occ : Coolie, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
2. Chodi Gangaiah, S/o. Vungaiyah, Occ: Coolie, Occ Coolie, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
3. Sodi Lakka , S/o. Kosha, Occ: Coolie, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
4. Vanjam Iduma , S/o. Kosha, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
5. Midiyam Mallaiah , S/o.Kosha, Occ: Coolie, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
6. Vanja Kesha , S/o. Nanda, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
7. Chodi Iduma , S/o. Kosha, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
8. Kunja Koshaiah, S/o. Nanda, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
9. Midiyam Bheemaiah S/o. Malliah, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
10. Madakam , S/o. Kishan, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem DiStrict (Erstwhile Khammam District)

11. Podiyam Rama Krishna , S/o. Vungaiyah,, Occ Coolie, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
12. Sodi Ramaiah S/o. Kasha, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
13. Karam Bheemaiyah Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
14. Karam S/o. Bhadracharya, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
15. Chodi Masaiyah S/o. Pandaiyah, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
16. Makadam Jogaiyah , S/o. Iduma, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
17. Kattami Munna, S/o. Kosaiyah, Occ: Coolie,, Occ Coolie, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
18. Vanjam Aduma, S/o. Joga, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
19. Sodi Vungaiyah S/o. Iduma, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
20. Vanjam Ganga S/o. Pojja, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
21. Madavi Muda, S/o. Nanda, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
22. Midiyam Malliah, S/o. Kamaiah, Occ: Coolie,, Occ Coolie, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
23. Sodi Gangaiyah, S/o. Kosaiyah, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
24. Karam Deva, S/o. Bhadracharya, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
25. Madakam Jogaiyah, S/o. Bheema, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)
26. Madavi Muda, S/o. Nanda, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)

27. Vanjam Jogaiah , S/o. Bheema, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
28. Karam Ura, S/o. Bhadraiah, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
29. Padiyam Vungaiyah, S/o Mangaiah, Occ: Coolie,, , R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
30. Musaki Muya, S/o. Vungalah, Occ: Coolie, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
31. Chodi Lakshamaiah, S/o. Iduma, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
32. Vanjam Aduma, S/o. Kesha, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)
33. Madakam Ramesh, S/o. Koshaiah, Occ: Coolie,, R/o. Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradri Kothagudem District (Erstwhile Khammam District)

.....PETITIONERS

AND

1. The State of Telangana, rep by its Principal Secretary, Tribal Welfare Department Secretariat, Hyderabad.
2. The District Collector, Head Quarter at Kothagudem, Bhadradri Kothagudem District (Erstwhile Khammam District)
3. The Project Officer, Integrated Tribal Development Agency, (ITDA), Bhadrachalm, Bhadradri Kothagudem District (Erstwhile Khammam District)
4. The Assistant Engineer of Telangana State Northern Power, Distribution Company Limited (TSNDCL), Kothagudem, Bhadradri Kothagudem District (Erstwhile Khammam District)
5. The Revenue Divisional Officer, Kothagudem, Bhadradri, Kothagudem District (Erstwhile Khammam District)
6. The Tahsildar, Kothagudem, Kothagudem Mandal, Bhadradri, Kothagudem District (Erstwhile Khammam District)
7. The Divisional Engineer, RWS, Kothagudem, Kothagudem Mandal,, Bhadradri Kothagudem District (Erstwhile Khammam District)

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction particularly one in the nature of writ of mandamus declaring the action of the Respondents in not providing minimum

needs viz. drinking water, electricity, hospital, education and roads to the people of Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Kharrimam District) though the 3rd Respondent addressed a letter dated 09-11-2015 to the 6th Respondent to provide Electrical Line as they are belonging to scheduled tribe and live in the forest area is illegal, and void and opposed to Articles, 14,19,21, 39 and 41 of the Constitution of India and consequently direct the Respondents to provide minimum needs viz. drinking water, electricity, hospital, education and roads to the people of Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District)

I.A.NO:1 OF 2017(WP(PIL)MP. NO: 96 OF 2017)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to provide minimum needs viz. drinking water, electricity, hospital, education and roads to the people of Kranthinagar Village, Regalia Grampanchayat, Kothagudem Mandal, Bhadradi Kothagudem District (Erstwhile Khammam District) pending disposal of the writ petition.

Counsel for the Petitioners : SRI PULLA RAO YELLANKI

**Counsel for the Respondent Nos.1, 2, 5 & 6 : SRI MURALIDHAR REDDY
KATRAM,**

AGP FOR REVENUE

Counsel for the Respondent No.3 : GP FOR IRRIGATION AND COMM AREA DEV

Counsel for the Respondent No.4 : SRI R.VINOD REDDY

**Counsel for the Respondent No.7 : Ms. SHAZIA PARVEEN, GP FOR
PANCHAYAT RAJ & RURAL DEVELOPMENT (TG)**

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE N.V.SHRAVAN KUMAR

WRIT PETITION (PIL) No.48 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Pulla Rao Yellanki, learned counsel for the petitioners.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for the respondents No.2, 5 and 6.

Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj and Rural Development Department for the respondent No.7.

2. In this writ petition filed as a public interest litigation, the petitioners, *inter alia*, seek a direction to the respondents to provide minimum needs i.e., drinking water, electricity, hospital, education and roads to the residents of Kranthinagar Village, Regalla Gram Panchayat,

—

Kothagudem Mandal, Bhadradi Kothagudem District (erstwhile Khammam District).

3. Learned counsel for the petitioners, after going through the averments made in the counter affidavit filed on behalf of the District Collector, Bhadradi Kothagudem, submits that as per the averments made in the counter affidavit, the basic amenities have been provided to the residents of Kranthinagar Village.

4. After perusal of the averments made in the counter affidavit filed on behalf of the District Collector, Bhadradi Kothagudem, and in the facts and circumstances of the case, at present, no further orders are required to be passed in this writ petition.

5. The writ petition is accordingly disposed of with the liberty to the petitioners to take recourse to such remedy as may be available to them in law, if the grievance of the residents of Kranthinagar Village still survives.

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Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

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SD/-V.KAVITHA
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. The Principal Secretary, Tribal Welfare Department Secretariat, State of Telangana at Hyderabad.
2. The District Collector, Head Quarter at Kothagudem,, Bhadradi Kothagudem District (Erstwhile Khammam District)
3. The Project Officer, Intigrated Tribal Development Agency, (ITDA), Bhadrachalm, Bhadradi Kothagudem District (Erstwhile Khammam District)
4. The Assistant Engineer of Telangana Northern Power, Distribution Company Limited (TSNDCL), Kothagudem, Bhadradi Kothagudem District (Erstwhile Khammam District)
5. The Revenue Divisional Officer, Kothagudem, Bhadradi, Kothagudem District (Erstwhile Khammam District)
6. The Tahsildar, Kothagudem, Kothagudem Mandal, Bhadradi, Kothagudem District (Erstwhile Khammam District)
7. The Divisional Engineer, RWS, Kothagudem, Kothagudem Mandal,, Bhadradi Kothagudem District (Erstwhile Khammam District)
8. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
9. Two CCs to GP FOR PANCHAYAT RAJ & RURAL DEV, High Court for the State of Telangana at Hyderabad. [OUT]
10. Two CCs to GP FOR IRRI AND COMM AREA DEV, High Court for the State of Telangana at Hyderabad. [OUT]
11. One CC to Sri Pulla Rao Yellanki, Advocate [OPUC]
12. One CC to Sri R.Vinod Reddy, Advocate [OPUC]
13. Two CD Copies

SA
GJP



HIGH COURT

DATED:25/07/2024

ORDER

WP(PIL).No.48 of 2017



**DISPOSING OF THE W.P(PIL)
WITHOUT COSTS.**

(18)

MBC
27/8